

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 4147
TO BE ANSWERED ON 3RD APRIL, 2018**

LEGISLATION FOR PREVENTING VIOLENCE AGAINST DOCTORS

4147. SHRI LAL SINH VADODIA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether it is a fact that Government is seriously considering to enact a Law towards prevention of violence taking place against doctors in the country;
- (b) if so, whether any action has been taken by Government so far in this regard; and
- (c) if so, the details thereof and if not, the reasons therefor?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PAETL)**

(a) to (c): No. However, An Inter-Ministerial Committee was constituted under Ministry of Health & Family Welfare to examine the issue frequent instances of assault on doctors and clinical establishment across the country and the need for a central legislation for providing protection to the same. Committee, in its report, recommended that Ministry of Health & Family Welfare shall suggest to all State Governments which do not have a specific legislation to protect doctors/health professional to consider enacting on/to strictly enforce the provisions of special legislation wherever they exist and/or enforce the IPC/Cr.PC provision with vigor.